

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 106
(IB)-386(ND)/2021

IN THE MATTER OF:

State Bank of India

.... Petitioner

Vs

Mr. Gurjeet Singh Johar

.... Respondent

Order under Section 95(1) of (IBC)

Order delivered on 10.07.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HEARING THROUGH HYBRID MODE (PHYSICAL & VC)

PRESENT:

For the Petitioner : Adv. PBA Srinivasan, Adv. V. Aravind, Adv.
Srishti Bansal, Adv. Sumit Swami
For the Applicant : Adv. Manav Goyal in IA-3426/2024

ORDER

New IA-3426/2024

Ld. Counsel for the Applicant is present. We have not issued notice in this application. However, we permit the Ld. Counsel for the Applicant to inform RP to be present on the next date of hearing. At request, list the matter on **16.07.2024.**

Sd/-
(RAMALINGAM SUDHAKAR)
PRESIDENT

Sd/-
(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)

10.07.2024
Lalit